

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 164 AND
APPEAL NO. 165 OF 2015 &
IA NO. 267 OF 2015**

Dated: 21st September, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

APPEAL NO. 164 OF 2015

In the matter of:

BSES Rajdhani Power Ltd.

Vs.

Delhi Electricity Regulatory Commission

... Appellant(s)

... Respondent(s)

**APPEAL NO. 165 OF 2015 &
IA NO. 267 OF 2015**

In the matter of:

BSES Yamuna Power Ltd.

Vs.

Delhi Electricity Regulatory Commission

... Appellant(s)

... Respondent(s)

**Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Mr. Hasan Murtaza**

**Counsel for the Respondent(s) : Ms. Suparna Srivastava
Ms. Sanjna Dua for R-1**

ORDER

I.A. No. 267of 2015 (for exemption from filing certified copy of the impugned order) is allowed.

As agreed by learned counsel for the parties, list these matters for hearing on **31.10.2017.**

**(I.J. Kapoor)
Technical Member**

ts/vt

**(Justice Ranjana P. Desai)
Chairperson**